

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-470(ND)/2017

IA-3192/2023, IA-904/2021, IA-6421/2023,
CA-1654/2019, CA-479/2019*, IA-3750/2020,
IA-3053/2020, IA-2444/2020, IA-3202/2020,
CA-1664/2019

IN THE MATTER OF:

Sh. Amit Kumar Malik

... **Applicant/Petitioner**

Versus

M/s. Kindle Developers Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Anurag Kumar in IA-3192/2023.
For the Respondent : Adv. Taruna Sharma, Adv. Akash Gupta for R-3 IA-904/2021, R-25 in IA-3750/2020, R-15 in IA-3053/2020, R-5 in IA-2444/2020, R-3 in IA-3202/2020.
Mr. Manish Kaushik Advocate for Respondent No. 7 to 12 in IA NO. 3053 of 2020.
Ms. Ruchira Gupta Advocate for Respondent – 14 in IA-3750/2020.
Mr. Ankit Banati, Adv., Advocate for the Respondent No.5 in I.A. No. 3750/2020 and Advocate for Respondent No.3 in I.A. No. 2444/2020.
For the Real Estate Pvt. Ltd. : Adv. Shashank Aggarwal
For the Noida Authority : Mr. Rachit Mittal, Parish Mishra, Adarsh Srivastava Advocates

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 4:45 pm, let the petition be listed for hearing on 29.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)